

2016 Rank	State	Score (%)	2015 Rank
21.	Goa	18.15	19
22.	Tripura	16.67	26
23.	Daman and Diu	14.58	-
24.	Assam	14.29	22
25.	Dadra and Nagar Haveli	1.79	-
26.	Puducherry	1.49	20
26.	Nagaland	1.49	31
28.	Manipur	1.19	-
29.	Mizoram	0.89	28
30.	Sikkim	0.60	27
31.	Arunachal Pradesh	0.30	32
31.	Jammu and Kashmir	0.30	29
31.	Chandigarh	0.30	24
31.	Meghalaya	0.30	30
31.	Andaman and Nicobar Islands	0.30	25
31.	Lakshadweep	0.30	-

Loss due to non-development of SEZs

3056. DR. R. LAKSHMANAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that many Special Economic Zone Developers, even after getting extension of validity period, did not take any effective steps to develop the SEZs;

(b) if so, the details thereof;

(c) whether Government has made any assessment about the non-developing of SEZs, viz., loss of revenue lost job opportunities, etc.; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) In terms of Rule 6(2)(a) of the Special Economic Zones Rules, 2006, the Letter of Approval granted to a SEZ developer is valid for a period of three years within which time effective steps are to be taken by the developer to implement the approved proposal. The Board of Approval (BoA) under Department of Commerce may, on an application

by the developer, extend the validity period of the letter of approval. No specific criteria for allowing extension of validity of Letter of Approval is laid down in the SEZ Rules, 2006. However, the Board of Approval considers factors like incremental investment made by the developer, physical progress in implementing the project and delays in obtaining clearances from statutory bodies and environmental clearance etc. while extending validity of Letter of Approval. Since the financial year 2012-13 and the current financial year (upto 14th March, 2017), BoA has granted more time to 144 SEZ developers across the country to complete their projects. The details are given in the Statement (*See below*).

(c) and (d) No Sir. Special Economic Zones (SEZs) being set up under the SEZs Act, 2005 and SEZ Rule, 2006 are primarily private investment driven.

Statement

*Details of State-wise number of SEZs granted extension of validity
period (July, 2012 to March, 2017)*

State/UT	Approvals
Gujarat	10
Haryana	13
Jharkhand	1
Karnataka	13
Kerala	12
Madhya Pradesh	8
Maharashtra	26
Nagaland	2
Andhra Pradesh (including Telangana)	18
Odisha	8
Tamil Nadu	21
Uttar Pradesh	5
West Bengal	5
Rajasthan	2
Manipur	1
GRAND TOTAL	144